

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Notice issued to all respdts. by regd. post AD.

para
917

Recd
9/12
S.O

A-D from R-1 not returned. Notice duly served on R-2 & R-3.
Miss. S. L. Patnaik, ASC
appearing for R-2.
Counter not filed.

para
2318
Registration

24-8-2001.
Sh. P. K. Pathak, counsel for the
applicant is present. AD returned
for R-2 and R-3.

Miss S. L. Patnaik, LIL ASC
had already filed Memo of
Appeal for R-2 on 11-7-2001
but today no steps taken
to file counter. R-3 is
absent on call. No steps
taken. Await return
of AD for R-1 till 14-9-2001

REGISTRAR

A-D from R-1 not returned

para
1319
Registration

7-11-2001.

Applicant is absent on call. No steps taken
to file rejoinder today although 2 chances were availed
by him. Pleadings are therefore deemed completed.
List this case for final hearing.

AM
7/11/2001

08. 29. 11. 01

This is a division bench matter.
May be listed before next
division bench.

S. V. Jay
vice-chairman
29/11

Order dated 19.2.2002

Heard the learned counsels.

The present O.A. has been filed seeking
for two different reliefs. The first relief relates
to the payment of pay and allowances and back
wages for the period from 25.7.1981 to 29.4.1987
during which the applicant remained suspended.
The other relief relates to his promotion to the
H.S.G. II Grade.

The learned counsel appearing on behalf
of the respondents submits that in so far as
first relief is concerned necessary orders have
been passed by the Member, Postal Services Board
and steps are being taken to implement the same
expeditiously. In respect of the other relief,
the learned counsel for the applicant states that
the applicant has already been placed in the Rx
TBOP and BCR Grades with effect from 30.11.1983
and 1.10.1991, respectively.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

3
1A-9-2001.

A.D not yet back in R1 although notice by Regd. post was sent on 9-7-2001. Therefore Service treated sufficient. R1 and R3 are absent on call. No steps are taken to file counter.

La ASC appears for R2 prays for time to file counter. He is to file counter by 3-10-2001.

1A 9/2001

REGISTRAR

Counter filed & copy served for further orders.

Ranjan
11/10

Replies

3-10-2001.

Counter filed and copy served. Call on 19-10-2001 for rejoinder if any.

3X2001

Rejoinder not filed.

Ranjan
18/10

Replies

In view of the above, the present O.A. is disposed of with a direction to respondents to clear up the amount of arrears due to the applicant in respect of the period from 25.7.1981 to 24.9.1987, within a period of two months from the date of receipt of copies of this order.

Respondents are further directed to examine whether any consequential benefits ~~can be made~~ available to the applicant in accordance with the rules and instructions, having regard to the payment of dues in respect of the aforesaid period. If any such benefit arises, the same will be made available to the applicant within the aforesaid period of two months.

The O.A. is disposed of in the aforesaid terms. No costs.

D
MEMBER (ADMINISTRATIVE)J.A.
MEMBER (JUDICIAL)